

13-08-2021

भारत सरकार Government of India
विधि एवं न्याय मंत्रालय Ministry of Law & Justice
विधि कार्य विभाग Department of Legal Affairs
शास्त्री भवन Shastri Bhawan
नई दिल्ली New Delhi-110001

F.No.15011/5/2021-NC

Dated-29.07.2021

OFFICE MEMORANDUM

Sub.: Extension of the date filling up of Online Applications for appointment of central notary public

The undersigned is directed to refer to this Department's O.M. of even No. dated 28.04.2021 and Corrigendum dated 13.05.2021 (copies enclosed) inviting Online Applications for appointments of central notary public for which last date of receipt of Online Applications was **30th June, 2021** and to say that in view of COVID-19 Pandemic situation, it has been decided to extend the last date of filling the Online notary application till **31st August, 2021**.

2. In the above context, it is clarified that -

- Eligible applicants may only apply ONLINE at the webpage of Notary Cell (<https://legalaffairs.gov.in/notary-cell>).
- The erstwhile procedural requirements of forwarding of Online Application through District Judge/Presiding Officer and obtaining signatures of five prominent people have been dispensed with.
- Candidates who have already filled up the Online Application for appointment as Central Public Notary **need not apply** again.
- No physical/hard copies of the Online Application Form /Acknowledgement or any other document relating to

AOS (corr.)
Please B.O.
13/8/21

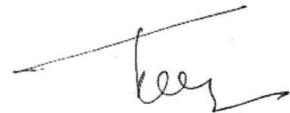
Application Form are required to be forwarded to the Notary Cell, New Delhi.

- No copies of Online Applications are required to be forwarded to the e-mail addresses of any of the officials of this Department.
- After final submission of the Online Application Form, Application Acknowledgement must compulsorily be generated and a printed copy of the Online Application Form and Application Acknowledgement may be kept for record.
- The eligible Applicants will be duly intimated by post/e-mail for attending the Interview individually, as and when dates and venue of the Interview for particular State/UT are finalized. No inquiries in this regard will be entertained.

4. It is requested to circulate this OM widely, amongst the eligible legal practitioners/ advocates in the Bar Associations/ Courts. Queries/clarifications, if any, in this regard may be addressed to-

**Notary Cell,
Department of Legal Affairs, Fourth Floor,
Middle Wing, Janpath Bhawan, Janpath,
New Delhi-110001
Ph.- 011-21401256, 21401259
E-mail: notarycell-la@nic.in**

Enclosed-As stated



(T.K.Malik)

Deputy Legal Adviser & Competent Authority

To:-REGISTRAR, HON'BLE HIGH COURT OF GAUHATI,ASSAM, MG Road, Latasil, Uzan Bazar, Guwahati, Assam 781001